

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI P. VENKATASUBBAIAH):

(a) and (b) The required informa-

tion is given in the enclosed state-  
ment.

(c) Efforts are being made to clear  
these Bills as early as possible.

#### Statement

*As on 7-8-1984 the following two Bills are pending for the consideration of the President.*

| S. No. | Title of the Bill   | Date of receipt |
|--------|---|-----------------|
| 1      | The Kerala Casual Temporary and<br>Badli Workers (Wages) Bill, 1977.    | 11.10.1977.     |
| 2      | The Public Property (Prevention of<br>Destruction and Loss) Bill, 1978. | 9.10.1978.      |

#### Section 107(1) of the Code of Crimi- - nal Procedure

1705. SHRI BIR BHADRA "PRATAP  
SINGH: Will the Minister of HOME  
AFFAIRS be pleased to state:

(a) whether the amendment made  
in the Cr. P. C. vide the Code of  
Criminal Procedure (Amendment)  
Act, 1978 has made sub-section (1) of  
Section 107 of the Act dealing with  
furnishing of sureties, illogical; and

(b) if so, what steps are being tak-  
en by Government to rectify the  
same?

THE MINISTER OF STATE IN  
THE MINISTRY OF HOME AFFAIRS  
(SHRI P. VENKATASUBBAIAH):  
(a) No. Sir.

(b) Does not arise.

#### Grant given to Jammu and Kashmir for rural electrification and drinking water supply

1706. SHRI DHARAM CHANDER  
PRASHANT; Will the Minister of  
PLANNING be pleased to state the  
amount of grant which had so far been  
given by the Central Government to  
Jammu and Kashmir for rural elec-  
trification and drinking water supply  
during the Sixth Five-Year Plan  
period?

THE MINISTER OF PLANNING  
(SHRI P. C. SETHI): The allocation  
of Central assistance to the State, is  
in the shape of block grants and  
block loans and not for specific sec-  
tors. As far as drinking water supply  
is concerned, a sum of Rs. 5041.07  
lakhs has been given during the Sixth  
Plan to Jammu & Kashmir as assist-  
ance under the Centrally Sponsored  
Scheme of Accelerated Rural Water  
Supply. This includes an allocation,  
of Rs. 1801.56 lakhs for 1984-85 of  
which an amount of Rs. 1260 lakhs  
has been released by July, 1984.

#### Utilisation of child labour in trade", industry and agriculture

1707. SHRI T. THANGABALU: Will  
the Minister of PLANNING be pleas-  
ed to state:

(a) whether the issue of employ-  
ment of child labour in trade, indus-  
try and agriculture has been examin-  
ed while planning for employment in  
the country; and

(b) if so, what are the details in  
this regard?

THE MINISTER OF PLANNING  
(SHRI P. C. SETHI): (a) and (b)  
The issue of child labour in the coun-  
try was considered in the Sixth Plan  
Document; paragraph 24.44 and 24.45